

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 17253/2017

(Arising out of impugned final judgment and order dated 27-01-2017 in WA No. 55/2016 passed by the High Court Of Manipur At Imphal)

DR. Y. IBEHAIBI DEVI (D) BY LRS. & ORS.

Petitioner(s)

VERSUS

THE STATE OF MANIPUR REPRESENTED BY THE  
COMMISSIONER (HIGHER AND TECHNICAL EDUCATION)  
GOVERNMENT OF Manipur & ANR.

Respondent(s)

( IA No. 61404/2018 - APPLICATION FOR SETTING ASIDE ABATEMENT  
IA No. 25077/2018 - APPLICATION FOR SUBSTITUTION  
IA No. 97890/2018 - CONDONATION OF DELAY IN FILING  
IA No. 61399/2018 - CONDONATION OF DELAY IN FILING  
IA No. 25071/2018 - INTERVENTION/IMPLEADMENT)

Date : 09-12-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA  
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. N.G.Junior Luwong,Adv.  
Mr. Atul Kumar, AOR

For Respondent(s) Mr. Ashok Kumar Singh, AOR

Mr. David A.,Adv.  
For Mr. Leishangthem Roshmani Kh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

It is stated that learned counsel representing the State of Manipur has unfortunately passed away. Alternative arrangements will have to be made.

List on a non-miscellaneous day in the first week of February, 2020.

(GEETA AHUJA)  
COURT MASTER (SH)

(PRADEEP KUMAR)  
BRANCH OFFICER